



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
नई दिल्ली - 110 003  
दूरभाष : 24368477 फ़ैक्स : 24368479  
APPELLATE TRIBUNAL FOR ELECTRICITY  
Core 4, 7<sup>th</sup> Floor, SCOPE Building, Lodhi Road,  
New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question / 560/20 Dated: 14<sup>th</sup> December, 2020

To,

The Under Secretary (R&R)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Assurance given by the then Hon'ble Minister of State for Law & Justice in a reply to Rajya Sabha Unstarred Question No.586 for 14.12.2018 on the subject "Reforms in Central Tribunals" raised by Hon'ble Member Shri Mahesh Poddar - reg.

Sir,

Please refer to your email dated 14.12.2020 on the above mentioned subject. The point-wise reply of question is as under :-

(a) Nil

(b) As per Recruitment Rules of APTEL, Fourteen Selection Committee are constituted for different posts except Hon'ble Chairperson and Members.

(c), (d), (e) & (f) In APTEL two posts of Judicial Members and Two Posts of Technical Member (Electricity) and one post of Technical Member (PNG).

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

**Rajya Sabha assurance from Minister of Law and justice, USQ 586 dt 14.12.2018**

Mon, Dec 14, 2020 11:16 AM

1 attachment

**From :** Debranjana Chattopadhyay  
<debranjana.chattopadhyay@nic.in>

**Subject :** Rajya Sabha assurance from Minister of Law and  
justice, USQ 586 dt 14.12.2018


**To :** aao-aptel <aao-aptel@nic.in>

**Cc :** Sandeep Naik <sandeep.naik68@gov.in>

Sir,  
Kindly furnish inputs on the enclosed matter on urgent basis i.e by today evening.

Regards,  
D. Chattopadhyay  
Under Secretary (R&R),  
Ministry of Power,  
New Delhi  
Telefax :011-2373 0265



 **Assurance MoLJ.pdf**  
619 KB

**IMMEDIATE  
PARLIAMENT QUESTION**

Secy (P)-LAW  
Sr. Adv.

F. No. H-11017/36/2018-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
\*\*\*\*

Shastri Bhawan, New Delhi  
Dated 3rd December 2020

**OFFICE MEMORANDUM**

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Sub: Assurance given by the then Hon'ble Minister of State for Law & Justice in a reply to Rajya Sabha Unstarred Question No. 586 for 14.12.2018 on the subject "Reforms in Central Tribunals" raised by Hon'ble Member Shri Mahesh Poddar.

Reference is invited to aforesaid Rajya Sabha Unstarred Question No. 586 for 14.12.2018, which reads as under:

Will the Minister of LAW and JUSTICE be pleased to state:

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- (a) the number of central tribunals operating in the country;
- (b) how many of these tribunals have selection committees;
- (c) whether all of these tribunals have judicial members;
- (d) whether there are more non-judicial members than judicial members in these tribunals, if so;
- (e) whether this is in compliance with the Supreme Court guidelines; and
- (f) the status of the three-member expert committee, constituted by Government on the directions of the Supreme Court, to study the country's tribunals framework?

ASO  
(AK)

2. Information in respect of part (a) to (e) was sought from the concerned Ministries/Departments vide this Department's OM with even number dated 10.12.2018 followed by Reminder OM dated 26.07.2019. However, requisite inputs are still awaited from some of the Ministries/Departments concerned. Therefore, it is again requested that requisite inputs in respect of part (a) to (e) of the above question may be provided immediately to enable this Department to fulfil the aforesaid Assurance. It is also requested that a compiled information in respect of all the units under the administrative jurisdiction of a particular Ministry / Department may please be sent and unit-wise segregated information may not be forwarded.

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14/12

3. The information may also be sent on email [judicial-dla@nic.in](mailto:judicial-dla@nic.in) and/or FAX to 011-23381589.

This may please be accorded TOP PRIORITY.

Comp. (P)  
2-402/25/2020/Am/11  
7/12/20

*R. K. Srivastava*  
(R. K. Srivastava)  
Additional Legal Adviser  
Tel. 011-23387543

All Ministries/Departments as per list enclosed.

To,  
Dr. No 162/50/Parl./220  
11/12/2020  
US (L&L)  
Bhanna  
11/12/2020



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
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दूरभाष : 24368477 फ़ैक्स : 24368479  
APPELLATE TRIBUNAL FOR ELECTRICITY  
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New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question /1571

Dated: 2<sup>nd</sup> February, 2021

To,

The Under Secretary (Admn.II)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Lok Sabha provisionally Admitted Dy.No.2347 regarding  
"Internal Complaints Committee" for 05.02.2021 - reg.

Sir,

Please refer to your email dated 30.01.2021 on the above mentioned subject. The point-wise reply of question is as under :-

- (a)&(b) An Internal Complaint Committee has been constituted vide OM No.22/7/2015/Adm./APTEL dated 30.08.2018 in Appellate Tribunal for Electricity (copy enclosed).
- (c) No complaint is received till date.
- (d) to (f) NIL

Encl : as above

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer



No.22/7/2015-ADM/APTEL/-1049/18-1058/18  
APPELLATE TRIBUNAL FOR ELECTRICITY  
Ministry of Power  
Core-IV, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road  
New Delhi-110003

Dated the 30<sup>th</sup> Aug, 2018

OFFICE MEMORANDUM

Sub:- Constitution of Internal Complaint Committee on Gender Sensitization and Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal)

In accordance with provisions of Section 4 (1) (2) (c) of Gender Sensitization and Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 the Hon'ble Chairperson Appellate Tribunal for Electricity, Ministry of Power is pleased to re-constitute the Internal Complaint Committee comprising of following members:-

1	Ms. T. Surekha, Principal Private Secretary	Presiding Officer
2.	Sh. Thomas P.D. Principal Private Secretary	Member
3.	Preeti Kalsi, Stenographer	Member
4	Mr. Ramachandran Advocate	Member
5	Ms. Superna Srivastava, Advocate	Member
6.	Ms. Swapna Seshadri, Nominée of Hon'ble Chairperson U/s 4(2) (c)	Member
7.	Ms. Kalpana Thapa, Personal Assistant	Member Secretary

While exercising the function of Internal Complaint Committee, the said Committee will be guided by the various provisions of the said Act and the Rules made thereunder.

(AJAY KUMAR)  
Director (Adm)

To

1. Joint. Secretary (R&R), Ministry of Power, Shram Shakti Bhawan,, New Delhi.
2. Registrar, APTEL
3. PPS to Hon'ble Chairperson, APTEL.
4. Ms. T. Surekha, Principal Private Secretary (Presiding Officer-GSICC)
5. Sh. Thomas P.D., Principal Private Secretary, APTEL.
6. Mr. M.G. Ramachandran, Advocate, Energy Bar (Member-GSICC)
7. Ms. Superna Srivastava, Advocate
8. Ms. Swapna Seshadri,
9. Smt. Kalpana Thapa, Personal Assistant, Registry. (Member Secretary)
10. Ms. Preeti Kalsi, Stenographer, APTEL



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2020

प्रतिष्ठान का नाम  
कोर 4, इण्डियन स्कोप बिल्डिंग - लोधा रोड,  
नई दिल्ली - 110 001  
दूरभाष 24366477 फ़ैक्स : 24366479  
APPELLATE TRIBUNAL FOR ELECTRICITY  
Core 4, 7<sup>th</sup> Floor, SCOPE Building, Lodha Road  
New Delhi - 110 001  
Tel.: 24366477 Fax : 24366479

F. No.6/3/2019-Admn./Parliament Question /

Dated: 21<sup>st</sup> September, 2020

To,

The Under Secretary (Admn.III)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Seeking information on provisionally Admitted Question for the Lok Sabha Unstarred Dairy No.10758 - reg.

Sir,

Please refer to your letter No.16/29/2019-Admn.III dated 21.09.2020 on the above mentioned subject.

2. In this regard, it is mentioned that the Tribunal has not received any complaint from any of the agency.

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

aao-aptel@nic.in

Mon, Sep 21, 2020 04:25 PM

1 attachment

**From :** Registrar Aptel <registrar-aptel@nic.in>

**Subject :** Fwd: Seeking information on Provisionally Admitted Question for the Lok Sabha Unstarred Dairy No. 10758 -regarding "E-Marketplace

**To :** aao-aptel <aao-aptel@nic.in>

For necessary action please.

----- Forwarded Message -----

From: Section Office <soadmn3-power@gov.in>

To: cmd@nhpc.nic.in, cmd@ntpc.co.in, cmd@powergridindia.com, agwest@neepco.co.in, recformop@gmail.com, rajeev sharma <rajeev\_sharma@pfcindia.com>, CMD Secretariat, THDCIL, RKSH <cmd@thdc.gov.in>, foundationsjvn@gmail.com, CMD Secretariat SJVN <sectt.cmd@sjvn.nic.in>, GURDEEP SINGH <chairman@dvc.gov.in>, Tanmay Kumar <cman@bbmb.nic.in>, Abhay Bakre <dg-bee@nic.in>, DG CPRI <dgcpri@cpri.in>, Chief Engineer Coordination <cecdcea@nic.in>, Registrar Aptel <registrar-aptel@nic.in>, secycerc@gmail.com, Prakash Mhaske <chair@nic.in>, neepcorewdelhi@gmail.com, vkpandey npti <vkpandey.npti@gmail.com>

Sent: Mon, 21 Sep 2020 13:56:33 +0530 (IST)

Subject: Seeking information on Provisionally Admitted Question for the Lok Sabha Unstarred Dairy No. 10758 -regarding "E-Marketplace

Sir/Madam

Pl provide information urgently as per attachment.

Admn.-III Section

Ministry of Power

Urgent

No. 16/29/2019-Admn.III  
Government of India  
Ministry of Power  
\*\*\*\*\*

New Delhi, the dated 21<sup>st</sup> September, 2020  
Shram Shakti Bhawan, Rafi Marg

To,

1. The Chairperson, CEA.
2. The Chairman, DVC / BBMB
3. The Chairman & Managing Director(s).  
NTPC Ltd. / NHPC Ltd. / PFC Ltd. / PGCIL /  
REC Ltd. / NEEPCO / SJVNL / THDC India Ltd.
4. The Director General, BEE/ CPRI / NPTI
5. The Secretary, APTEL.

Subject: Seeking information on Provisionally Admitted Question for the Lok  
Sabha Unstarred Dairy No. 10758 –regarding "E-Marketplace".  
\*\*\*\*\*

Sir,

I am directed to forward herewith a copy of e-mail letter dated 18<sup>th</sup> September, 2020 received from US, Coord & E II, Supply Division, Department of Commerce on the subject cited above.

2. In this context, you are requested to furnish the specific inputs for c.d & f of the question immediately by 05.00 PM, today at "soadmn3-power@gov.in" for onward transmission to Department of Commerce.

Enc. As above.

Yours faithfully,



(Sanjiv Mamgain)

Under Secretary to the Govt. of India  
Tele No. 23766463



**Fwd: Provisionally Admitted Question for the Lok Sabha Unstarred Diary No. 10758, for answer on 26.09.2020, regarding "E-Marketplace"**

**From :** Secretary Power <secy-power@nic.in>  
**Subject :** Fwd: Provisionally Admitted Question for the Lok Sabha Unstarred Diary No. 10758, for answer on 26.09.2020, regarding "E-Marketplace"

Fri, Sep 18, 2020 02:51 PM

**To :** pq\_mop <pq\_mop@nic.in>

**From:** "D S NAGALAKSHMI" <nagus.edu@nic.in>  
**Cc:** "Manish Rai Mathur" <manishraimathur.dgsnd@nic.in>, "Surendra AHIRWAR" <surendra.ahirwar@gov.in>, "Pankaj Kumar Sinha" <pk.sinha88@gov.in>  
**Sent:** Friday, September 18, 2020 2:47:39 PM  
**Subject:** Fwd: Provisionally Admitted Question for the Lok Sabha Unstarred Diary No. 10758, for answer on 26.09.2020, regarding "E-Marketplace"

Respected Madam/Sir,

I am directed to seek inputs from your Division in connection with the Provisionally Admitted Question for the Lok Sabha Unstarred Diary No. 10758, for answer on 26.09.2020 regarding "E-Marketplace". **The text of the question is as under: with specific inputs for c, d & f of the question, . The text of the question is as under:**

- Pl spk  
65 (40)  
UP
- a. the total number of small and medium sellers registered on the Government-e-Marketplace (GeM) portal;
  - b. whether the Government has cancelled the registration of more than 4000 sellers selling their goods and products through GeM recently and if so, the details thereof and the reasons therefor;
  - c. whether the Government has received the complaints that some Government Departments have deliberately flouted such tenders through GeM for which domestic manufacturing companies are not eligible;
  - d. if so, the details thereof and the action taken by the Government against the erring officials of such departments;
  - e. whether the Directorate General of Supplies and Disposals (DGS&D) has put in place any mechanism for check and balance of the registration of sellers and the quality of products and if so, the details; and

r. the steps taken by the Government to bring transparency in business between the buyer and seller?

Regards  
D S Nagalakshmi  
US-Coord & E II  
Supply Division, DoC



SG (Admin) / US (Admin - II)

3/1/2020  
18/9



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
नई दिल्ली - 110 003  
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APPELLATE TRIBUNAL FOR ELECTRICITY  
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New Delhi - 110 003  
Tel.: 24368477 Fax : 24368479

F. No.6/3/2019-Admn./Parliament Question /-1515/2) Dated: 21<sup>st</sup> January, 2021

To,

The Deputy Secretary (R&R)  
Ministry of Power  
Shram Shakti Bhawan,  
New Delhi - 110 001.

Subject : Assurance given in Rajya Sabha Unstarred Question No.588 for 21.11.2019 on the subject "Ongoing litigation cases in courts" raised by Hon'ble Member Shri Amar Patnaik - reg.

Sir,

Please refer to your email dated 20.01.2021 on the above mentioned subject. The point-wise reply of question is as under :-

(a) Only three number of ongoing Court Cases i.e. (i) Writ Petition(C) No.4545/2019 filed by Shri Manpal, Accountant of this Tribunal in Hon'ble High Court of Delhi (ii) Writ Petition (C) No.6020/2018 Appl.23409/ 2018 filed by Shri Sanjeev Sharma, ex-PPS in Hon'ble High Court of Delhi and (iii) Writ Petition (C) No.1128-1133 of entitled M/s Monnet Ispat and Energy Ltd. V/s the State of Chhattisgarh WP(T) No.47/20, WP(C)2488/18 in Hon'ble High Court of Chhattisgarh.

(b) &(c) NIL

Yours faithfully,

( Kapil Kr. Sharma )  
Admn.-Cum-Accounts Officer

Assurance given in Rajya Sabha Unstarred Question No. 588 for 21.11.2019 on the subject "Ongoing litigation cases in courts" raised by Hon'ble Member Shri Amar Patnaik.

**From :** Debranjana Chattopadhyay  
<debranjana.chattopadhyay@nic.in>

Wed, Jan 20, 2021 11:35 AM

1 attachment

**Subject :** Assurance given in Rajya Sabha Unstarred Question No. 588 for 21.11.2019 on the subject "Ongoing litigation cases in courts" raised by Hon'ble Member Shri Amar Patnaik.

**To :** secyskj@gmail.com, Sanoj Kumar Jha  
<sanoj.jha@nic.in>, aao-aptel <aao-aptel@nic.in>, Registrar Aptel <registrar-aptel@nic.in>, Arun Kumar <arun.kumar82@nic.in>

**Cc :** Sandeep Naik <sandeep.naik68@gov.in>

Sir,  
Please furnish the inputs on the above mentioned subject.

Regards,  
D. Chattopadhyay  
Deputy Secretary (R&R),  
Ministry of Power,  
New Delhi  
Telefax :011-2373 0265

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20/1/2021

USQ 588.pdf  
589 KB

IMMEDIATE  
PARLIAMENT QUESTION

F. No. H-11017/23/2019-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
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Shastri Bhawan, New Delhi  
Dated 27<sup>th</sup> November 2020

OFFICE MEMORANDUM

Sub: Assurance given in Rajya Sabha Unstarred Question No. 588 for 21.11.2019 on the subject "Ongoing litigation cases in courts" raised by Hon'ble Member Shri Amar Patnaik.

Reference is invited to aforesaid Rajya Sabha Unstarred Question No. 588 for 21.11.2019, which reads as under:

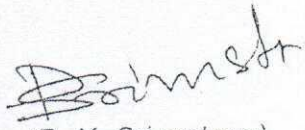
Will the Minister of LAW and JUSTICE be pleased to state:

- (a) the number and percentage of ongoing litigation cases in courts where government is a party to the dispute;
- (b) the percentage of such litigation that has been initiated by Government;
- (c) the number and percentage of such litigation for an inter-se dispute between Ministries / Departments of Government and PSUs; and
- (d) whether the Legal Information Management Briefing System (LIMBS) platform comprehensively tracks all such litigations?

2. Information in respect of part (a) to (c) was sought from all the Ministries/Departments vide this Department's OM with even number dated 13.11.2019, which is still awaited from most of the Ministries/Departments. Therefore, it is again requested that requisite information in respect of part (a) to (c) of the above question may be provided immediately to enable this Department to fulfil the aforesaid Assurance. It is also requested that a compiled information in respect of all the units under the administrative jurisdiction of a particular Ministry / Department may please be sent and unit-wise segregated information may not be forwarded.

3. The information may be sent on email [judicial-dla@nic.in](mailto:judicial-dla@nic.in) and/or FAX to 011-23381589.

This may please be accorded TOP PRIORITY.

  
(R. K. Srivastava)  
Additional Legal Adviser  
Tel. 011-23387543

To,  
All Ministries/Departments as per list enclosed.